

अधिनियम, 1956 की धारा 209क के अन्तर्गत किये गये लेखा-बहियों, आदि के निरीक्षण से, साथ-साथ यह पता चला था कि उस समय तक कम्पनी ने अपना निर्माण कार्य प्रारम्भ नहीं किया था अतः यह प्रतीत होता है कि इसने अपने अभिकर्ताओं को मोटर स्पलाई नहीं किये हैं।

(ख) कम्पनी की लेखा-बहियों, आदि के ऊपर निदेशित निरीक्षण के समय पर उपलब्ध सूचना से यह देखा गया है कि कम्पनी ने अपने अनेक व्यापारियों से प्रतिभूत जमाओं के रूप में लगभग 11.93 लाख रुपयों की राशि संग्रह की थी।

(घ) हाँ, श्रीमान जी। सरकार के नोटिस में यह लाया गया है, कि कम्पनी ने जमाओं को वापिस नहीं किया है। कम्पनी अधिनियम, 1956 की धारा 237(ख) के अन्तर्गत निदेशित, कम्पनी के कार्य-कलापों की जांच पहले ही प्रवर्तमान है।

Election to Remaining State Assemblies

2562. SHRI KANWAR LAL GUPTA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is any proposal to hold elections before March, 1978 to those Assemblies to which elections were not held in June, 1977;

(b) whether Government have consulted the concerned Governments in this regard; and

(c) if so, the reaction of the Governments of those States thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) It is proposed to hold the election to the Nagaland Legislative Assembly during 1977 after the monsoon season. There is no proposal for hold-

ing election to the Legislative Assembly of any other State before March, 1978.

(b) No, Sir.

(c) Does not arise.

Fly Over-Bridge in Siliguri

2563. SHRI K. B. CHETTRI: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the construction of a fly over-bridge in Siliguri near old Railway Station is under the consideration of Government; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):

(a) Yes.

(b) The Government of West Bengal have a proposal to construct a fly over-bridge near Siliguri Town Railway Station in replacement of the existing level crossing and widening improvement to the approach roads. Details of the scheme are still being worked out by the State Government. The broad features of the tentative scheme were examined by the Railway and the State Government were informed that the Railway have no objection to the proposal. Further communication from the State Government is awaited.

Railway Accidents

2564. SHRI K. T. KOSALRAM: Will the Minister of RAILWAYS be pleased to state:

(a) the number of railway accidents that took place during the period from 18th March, 1976 to 17th March, 1977 together with the number of persons who lost their lives and who were injured;

(b) the number of railway accidents that took place after 18th March, 1977 uptodate after the new Government assumed power at the Centre together with the number of persons who lost their lives and who were injured; and

(c) total compensation paid to the victims to such rail accidents from 18th March, 1976 to 17th March, 1977 and after 18th March, 1977 separately?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). The number of train accidents in the categories of collisions, derailment, level crossing accidents and fires in trains during the periods 18th March, 1976 to 17th March, 1977 and 18th March, 1977 to 17th June, 1977 and casualties involved therein are given below:—

	18-3-76 to 17-3-77	18-2-77 to 17-6-77
1. No. of train accidents	783	222
2. Casualties		
(a) Railway staff		
Killed	23	14
Injured	133	44
(b) Passengers		
Killed	66	99
Injured	314	254
(c) Others		
Killed	57	30
Injured	131	77

(c) Rs. 50,000 have been paid to the victims of rail accidents from 18th March, 1976 to 17th March, 1977 and nil from 18th March, 1977 to 30th June, 1977 under the Indian Railways Act, 1900.

The claims are preferred to the Ad-hoc Claims Commissioners/Ex-officio Claims Commissioners. On the basis of the verdict given by

court of Claims Commissioners payments are arranged by the Railway Administration.

In the case of railway employees, who were killed or injured in railway accidents during 18th March, 1976 to 17th March, 1977, a sum of Rs. 3,19,889 has been paid under the Workmen's Compensation Act in a few cases, while in other cases, the matter is under examination.

So far as railway employees who were killed in accidents after 18th March, 1977 are concerned, their cases are under examination.

M RTP Commission's Enquiry against Andhra Prabha Pvt. Ltd., Indian Newspapers, Bombay and Indian Express, Madurai

2565. SHRI K. RAMAMURTHY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government have received the enquiry report of MRTP Commission with regard to the cases of (i) considerable amount taken from commercial banks, both advances and deposits, having been utilised for non-newspaper business (ii) a sum of Rupees 11 crores having been utilised on purposes unrelated to newspaper publication, by the Andhra Prabha Private Ltd., Vijayawada, Indian Newspapers, Bombay (Pvt.) Ltd., and the Indian Express, Madurai (Pvt.) Ltd., referred under Section 2F of MRTP Act on 2nd December, 1976;

(b) if so, what action has been taken on the report; and

(c) if the report is not received so far what is the position of enquiry?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) The reference u/s 27 of the Monopolies and Restrictive Trade Practices